

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1359
TO BE ANSWERED ON 24.07.2017**

COMPENSATIONS TO TEA WORKERS

1359. SHRI RAM PRASAD SARMAH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has unveiled schemes to pay sufficient compensations to dependents of labourers of Tea Garden in case of death of Tea or Ex Tea garden workers;**
- (b) if so, the details thereof;**
- (c) if not, whether the Government has adopted any policy for ensuring social and economic security of Tea Garden workers; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (d): No, Madam. However, the Plantation Labour Act, 1951 mandates the tea estates to provide basic welfare services and amenities viz. housing, medical and primary education, water supply, sanitation etc. to the tea workers. Moreover, the workers of the tea industry are covered by all social security legislations like the Employees' Compensation Act, 1923, the Payment of Gratuity Act, 1972, the Employees' Provident Funds & Miscellaneous Provisions Act, 1952, the Payment of Bonus Act, 1965, the Maternity Benefit Act 1961, the Payment of Wages Act, 1936, the Equal Remuneration Act, 1976, the Assam Tea Plantation Provident Fund, Pension Fund and Deposit Link Insurance Fund Scheme Act 1955 – only for Assam.

Besides, the Government implements through the Tea Board various welfare activities for tea plantation workers and their dependents in tea estates. The welfare activities undertaken by the Tea Board under the Human Resource Development (HRD) Scheme aim at improving the health and hygiene of workers, education of wards of workers and imparting training to improve skills for growers/workers.
